

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.234/95

dt.27-3-95

M.A. Rahim Khan

: Applicant

1. Union of India  
Rep. by its Secretary  
Min. of Defence, Sena Bhavan  
New Delhi 110011

2. The Officer-in-Charge  
Records Madras Engineers Group (MEG)  
Ulsoor, Bangalore (Karnataka) : Respondents

Counsel for the applicant

: K. Sudhakar Reddy  
Advocate

Counsel for the respondents

: N.R. Devaraj, SC for  
Central Government

## CORAM

HON. MR JUSTICE V NEELADRI RAO, VICE CHAIRMAN

HON. MR A B GORTHI, MEMBER (ADMN.)

(18)

OA.234/95

Judgement

( As per Hon. Mr. Justice V. Neeladri Rao, VC )

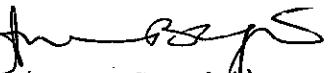
Heard Sri K. Sudhakar Reddy, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

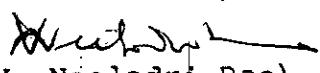
2. The relief claimed in this OA is in regard to pension said to be due to the applicant for the period he worked as ~~Supper Commissary~~ A

dents that this OA is not maintainable in the CAT has to be upheld.

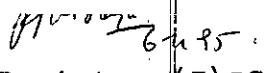
3. Accordingly, this OA is dismissed. This order of dismissal does not debar the applicant to initiate the proceedings in this OA.

4. This OA is ordered accordingly. No costs.

  
(A.B. Gorthi)  
Member (Admn)

  
(V. Neeladri Rao)  
(Vice Chairman)

Dated : March 27, 1995  
Dictated in Open Court

  
Deputy Registrar (J) CC

1. The Secretary, Ministry of Defence,  
Union of India, Sena Bhavan, New Delhi-11.
2. The Officer-in-Charge, Records Madras Engineers Group (MEG)  
Ulsoor, Bangalore (Karnataka).

sk  
3. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT. Hyd.  
4. One copy to Mr. N.R. Devaraj, ~~Supper Commissary~~  
5. One copy to Library, CAT. Hyd.  
6. One spare copy.

pvm

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE- CHAIRMAN

AND

A. B. Gozhi  
THE HON'BLE MR. R. RANGARAJAN, M(AD MN)

DATED - 27 -3 1995.

**ORDER/JUDGMENT:**

M. A. / R. A. / C. A. No.

O.A.No. 234 in 95

T. A. No. (W. P.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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